



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Supreme Court Section) Civil Secretariat
(Srinagar/Jammu)

Subject:- Allocation of work to Advocate-on-Record and Additional Standing Counsel representing State of Jammu and Kashmir in the Supreme Court and other Courts/ Tribunals at New Delhi.

GOVERNMENT ORDER NO: 2618 - LD (A) of 2019.

D A T E D: 09 - 04 - 2019.

In suppression of all previous orders, sanction is hereby accorded to the following distribution of work amongst Advocate-on Record, Additional Standing Counsels representing State of Jammu & Kashmir in the Supreme Court of India and other Courts / Tribunals at New Delhi with immediate effect:-

S.No.	Name of the Law Officer S/Shri	Work allotted
1.	Sh. Mohammad Shoeb Alam, Advocate-on-Record, Standing Counsel for J&K State.	Drafting of appeals/objections and appearing as Standing Counsel-cum-Advocate-on-Record in all the cases and also appear as Standing Counsel in all the cases of the following Department before the Hon'ble Supreme court:- <ol style="list-style-type: none">1. Home Department.2. General Administration Department.3. Finance4. Higher Education Department5. PHE6. Social Welfare7. Housing8. Planning & Development Department9. Hospitality & Protocol10. IT Department.11. Co-operative12. Agriculture Production.13. Estates.14. Planning Department15. ARI & Trainings Department.

